

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-119-2020

IN

WP NO.935 OF 2019

Sanjay D. Dhumaskar

...Applicant.

Versus

State of Goa And Ors.

.... Respondents.

Mr. Ryan Da Piedade Menezes with Mr. Nigel Fernandes and Ms. Gina Almeida, Advocates for the Applicant.

Mr. Devidas J. Pangam, Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondents No.1 and 2.

Mr. Dattaprasad Lawande with Mr. P. Dangui, Advocates for Respondent No.3.

Ms. R. Pereira, Advocate for Respondent No.4.

**Coram : M. S. SONAK &
M. S. JAWALKAR, JJ.**

Date : 16th September, 2020

P.C.

Heard Mr. Ryan Da Piedade Menezes with Mr. Nigel Fernandes and Ms. Gina Almeida, learned Counsel for the Applicant,

Mr. Devidas J. Pangam, learned Advocate General with Ms. Maria Correia, Additional Government Advocate for Respondents No.1 and 2, Mr. Dattaprasad Lawande with Mr. P. Dangui, learned Counsel for Respondent No.3 and Ms. R. Pereira, learned Counsel for Respondent No.4.

2. The petition is yet to be admitted. The application for amendment is not opposed by any of the respondents. Accordingly, the application is allowed.

3. The amendment to be carried out within two weeks from today. The amended petition to be served upon the respondents/their Counsel.

4. This application is disposed off in the aforesaid terms.

M. S. JAWALKAR, J.

M. S. SONAK, J.

msr.